

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P. No. 795/2015**

**IN THE MATTER OF:**

**Metropolis Advisors Private Limited**

**.....Petitioner**

**v.**

**Kew Precision Parts Private Limited**

**.....Respondent**

**SECTION : UNDER SECTION 433(e) & 434 of the Companies Act**

**Order delivered on 18.07.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s) :**

**ORDER**

Learned counsel for the petitioner applies for withdrawal of the petition. As per the statement made at the bar he has instructions to do so.

Consequently, the petition is dismissed as withdrawn with liberty to file fresh one on the same cause of action.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

**18.07.2017**

**Vineet**